Bank of Baroda
PunaKumbharia Branch:
Plot No. 12-13, Nr. Tata Motors Auto Point, At-Magob, Tal. Choryasi, Dis. Surat, Gujarat- 395010.
IndiaPhone: 0261-2640029, 2640030,
E-mail.punsur@bankofbaroda.com

APPENDIX-IV[See Rule-8(1)]

POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the authorized officer of the **BANK OF BARODA** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 01/12/2021 calling upon the borrower **Mr. Jayesh Nathubhai Patel & Mrs. Bhanuben Nathubhai Patel & its Guarantor Mr. Gautamnath Ramrit Pal** to repay the amount mentioned in the notice being **Rs. 11,69,334/-(Housing loan)And Rs. 4,18,142/-**(Home Impovement Loan)as on 30/11/2021 + interest from 01/12/2021 + Legal & Other Expenses etc. within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken **Symbolic possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the **1st day of April of the year 2022.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda, PunaKumbhariya Branch**, for an amount of **Rs. 11,69,334/-** (Housing loan) And **Rs. 4,18,142/-**(Home Impovement Loan) as on 30/11/2021 + interest from 01/12/2021 + Legal & Other Expenses etc.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All the piece and parcel of immovable Property Plot No. 38 admeasuring 12x38.06 fts. i.e. 43.00 sq.mtrs. alongwith Constructed Ground Floor + First Floor admeasuring area 86.00 sq.mtrs. of Asopalav Row House together with undivided porpornate share in Road & COP of underneath Land constructed onth N.A. the land bearing Revenue Survey No. 594 & 595, Block No. 545 of village: Kamrej; Taluka: Kamrej District: Surat in the name of Mr. Jayesh Nathubhai Patel. **Boundary surrounded : North:**- Plot No. 43,**South:**-Society Road,**East:**- Plot No. 39,**West:**- Plot No.37

Date: 01/04/2022
Place: Surat

Authorized Officer
Bank of Baroda, Surat.

efl
ELECTRONICA FINANCE LIMITED
Audumbar, 101/1, Erandwane, Dr Ketkar Road, Pune 411004, Maharashtra, India

POSSESSION NOTICE

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)
Loan Account Nos. 132-1005871-2020-58-1

Whereas the Authorized officer of **M/s Electronica Finance Limited, a Housing Finance Bank Company under the National Housing Bank Act.** under the provision of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 Of 2002) (hereinafter referred to as "SARFAESI Act, 2002") having its **Registered Office at Audumber, Plot No 101/1, Dr. Ketkar Road, Opp. To Paranjape Builder Office, Erandwane, Pune-411004** (hereinafter referred to as **"EFL")** and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated 28-DEC-2021 calling upon: **1. Harshad Pratapbhai Prajapati & 2. Sarikaben Himmatbhai Prajapati, Both Add 1 :** Plot No.52, 53 Shiv Nagar Opp Piyush Point, Pandesara Surat, Gujrat-394221, **Both Add 2 :** Plot No.158, Admeasuring 1586 Sq. Mt. Shree Janki Point India on The Plot Nos.5620 Admeasuring 1225 Sq. Mtr, and Plot Nos. 319 Admeasuring 1225 Sq. Mt. Sachin Industrial Estate GIDC, Revenue Survey No.346 of Moje Village Sachin, Taluka Choryasi, District Surat to repay the amount mentioned in the notice being **Rs.22,56,660/- (Rs. Twenty-Two Lakhs Fifty-Six Thousand Six Hundred Sixty Only)** along with interest as on **14/12/2021** within 60 days from the date of receipt of the said notice vide Loan Number **(132-1005871-2020-58-1).**

"The borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **2nd day of April, 2022.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "EFL" for an amount of **Rs.22,56,660/- (Rs. Twenty-Two Lakhs Fifty-Six Thousand Six Hundred Sixty Only)** and interest other charges thereon **14/12/2021.**

The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF IMMOVABLE PROPERTIES IS AS UNDER:-

PROPERTY NO.1 : All that piece and parcelof the property being at Plot. No.158, Admeasuring 1586.sq. Mt. Shree Janki Point India on the Plot Nos.5620 Admeasuring 1225 Sq.mtr, And Plot Nos 319 Admeasuring 1225 Sq.mt. Sachin Industrial Estate Gidc, Revenue Survey No.346 of Moje Villege Sachin, Taluka Chorysi, District Surat. **Surrounded by Boundaries :** East : OTS, West : Passage, North : Hall No. 157, South : Hall No.159.

Date: 02.04.2022, Place : Surat

Sd/- Authorised Officer
For Electronica Finance Limited

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
MAP REFOILS INDIA LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MAP REFOILS INDIA LIMITED
2.	Date of incorporation of corporate debtor	09/01/2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 2013
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U15122GJ2015PLC081840
5.	Address of the registered office and principal office (if any) of corporate debtor	Budasan Kadi Mahesana Gujarat 382715
6.	Insolvency commencement date in respect of corporate debtor	04-04-2022 (Order uploaded on NCLT website on 05-04-2022)
7.	Estimated date of closure of insolvency resolution process	01-10-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Dhaval Jitendrakumar Mistry Reg. No. IBBI/IPA-001/IP-P-01853/2019-2020/12849
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 9 B, Vardan Tower, Near Lakhudi Circle, Navrangpura, Ahmedabad-380014 Email Id: cadhavalmistry@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: As mentioned in Sr. No. 09 Email Id: cirp.maprefoils@gmail.com
11.	Last date for submission of claims	21-04-2022
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in / www.sunresolution.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Map Refoils India Limited on 04-04-2022 (Order uploaded on NCLT website on 05-04-2022)
The creditors of Map Refoils India Limited are hereby called upon to submit their claims with proof on or before 21-04-2022 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

CA **Dhaval Jitendrakumar Mistry**
Interim Resolution Professional
Reg. No- IBBI/IPA-001/IP-P-01853/2019-2020/12849

Date: 07-04-2022
Place: Ahmedabad

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S MEGHNA SHREE PETROCHEM PRIVATE LIMITED (IN CIRP)

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	**M/S Meghna Shree Petrochem Private Limited**
2.	Date of Incorporation Of Corporate Debtor	22nd April, 2010
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Ahmedabad
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	CIN : U24100GJ2010PTC060370
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	809, 8th Floor, Hemkoot Building Opp. Capital Commercial Centre, Ashram Road Ahmedabad – 380009, Gujarat.
6.	Insolvency commencement date in respect of Corporate Debtor	04th April, 2022 (Copy of the order was uploaded on Website on 05th April, 2022)
7.	Estimated date of closure of insolvency resolution process	01st October, 2022
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	**Name: Bhavi Shreyans Shah Reg. No. : IBBI/IPA-001/IP-P00915/2017-18/11521**
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Reg. Add. – C-201, Embassy Apartment, Near Ketav Petrol, Dr. V. S. Road, Ahmedabad, Gujarat 380015 Email ID : ca.bhavishah@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Reg. Add. - 9B Vardan Complex, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat 380014 Email ID : ipbhavishah@gmail.com
11.	Last date for submission of claims	19th April, 2022
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available:	(a) link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Meghna Shree Petrochem Private Limited** (In CIRP) on 04th April, 2022.
The creditors of M/s Meghna Shree Petrochem Private Limited (In CIRP), are hereby called upon to submit their claims with proof on or before 19th April, 2022 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NOT APPLICABLE] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

CA Bhavi Shreyans Shah
Interim Resolution Professional
Reg. No. : IBBI/IPA-001/IP-P00915/2017-18/11521

Date: 07th April, 2022
Place : Ahmedabad

ART HOUSING FINANCE
ART HOUSING FINANCE (INDIA) LIMITED
Regd. Office: 107, First Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi - 110034
Branch Office: 49, Udyog Vihar Phase 4, Gurugram, Haryana -122015

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

INSPECTION DATE AND TIME: 20.04.2022 from 9:00 am – 6:00 pm
LAST DATE AND TIME OF SUBMISSION OF EMD AND DOCUMENTS: 06.05.2022 upto 05:00 pm
Sale of immovable property mortgaged under Securitization and Reconstruction of Financial assets and Enforcement of Security Interest (SARFAESI) Act, 2002 (No. 54 of 2002)

Whereas, the Authorized Officer of **ART Housing Finance (India) Limited** had taken possession of the following property pursuant to the notice issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest **(SARFAESI)** Act, 2002 in the loan accounts bearing no. **LNAMD01418 - 190004898** and **LNAMD02717-180002817** with a right to sell the same on **"AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS"** for realization of Company's dues. The sale will be done by the undersigned through e-auction platform provided at the website: **https://www.bankeauctions.com**

DESCRIPTION OF IMMOVABLE PROPERTIES

Name of the Loan Account Holders	Description of Immovable Property	Demand Notice Date / Outstanding Amount (Secured debt)	Authorized Officer's Details	Earnest Money Deposit (Further referred as "EMD") Submission Account Details	Reserve Price / EMD / Bid Increase Amount	Date and Time of Auction
a) SANTOSH SHIL (Borrower) **B) SHIL AMITA SANTOSH** (Co-Borrower)	All that part and parcel of the property being Flat No. E/207, Second Floor, Akshardham Heights, Sardar Patel Ring Road, Vastral, Ahmedabad, Gujarat 382418, Admeasuring 65.55 Sq., Mtrs.,	**Demand Notice 05.07.2021** **Rs. 23,17,536.60/- as on 15.03.2022 (interest + expenses exclusive)**	**Mr. Samay Kochhar,** **Mobile No.** 9971804797 **Email Id:** samay.kochhar@arthfc.com	**Name:** ART HOUSING FINANCE (INDIA) LIMITED **Bank Name:** HDFC BANK LTD. **Account No.** 50200049383517 **IFSC Code:** HDFC0000273 **Branch Name:** VASANT KUNJ, NEW DELHI	**Reserve Price:** Rs. 22,00,000/- **EMD:** Rs. 2,20,000/- **Bid Increase Amount:** Rs.10,000/-	**09.05.2022** **11:00 am to 02:00 pm** (With unlimited auto extension clause in case of Bid in last 5 minutes before closing, if required)
a) HAMENDRA B RAVAL ALIAS RAVAL HAMENDRA (Borrower) **b) DIPA HAMENDRA RAVAL** (Co-Borrower)	All Part and Parcel of Property Being Flat No. B/402 on 4th Floor, AdmeasuringSuper Built Up Area 115 Sq. Yds., in scheme known as Shreenath Apartment, Scheme Constructed Situated Lying on land bearing Survey No. 216 Paiki of Mouje Maflipurod Taluka Dholka, District Ahmedabad, Gujarat 382225	**Demand Notice 06.04.2021** **Rs. 18,20,979/- as on 07.03.2022 (interest + expenses exclusive)**			**Reserve Price:** Rs. 8,75,000/- **EMD:** Rs. 87,500/- **Bid Increase Amount:** Rs.10,000/-	

TERMS & CONDITIONS:

The e-Auction is being held on **"AS IS WHERE IS"** and **"AS IS WHAT IS BASIS".**

1. To the best of knowledge and information of the Authorised Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on auction and claims / rights / dues / effecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues.
2. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of property put on auction will be permitted to interested bidders on **20.04.2022 from 9:00 am 6:00 pm.**
3. The interested bidders shall submit their EMD through Web Portal: **https://www.bankeauctions.com** (the user ID & Password can be obtained free of cost by registering name with https://www.bankeauctions.com) through Login ID & Password. The EMD shall be payable through NEFT/RTGS in the account mentioned above.
After Registration (One Time) by the bidder in the Web Portal, the intending bidder/ purchaser is required to get the copies of the following documents uploaded in the Web Portal before the Last Date & Time of submission of the Bid Documents viz. i) Copy of the NEFT/RTGS Challan or Demand Draft; ii) Copy of PAN Card; iii) Proof of Identification/ Address Proof (KYC) viz. self-attested copy of Voter ID Card/ Driving License/ Passport etc.; without which the Bid is liable to be rejected. UPLOADING SCANNED COPY OF ANNEXURE-II & III (can be downloaded from the Web Portal: https//www.bankeauctions.com) AFTER DULY FILLED UP & SIGNING IS ALSO REQUIRED. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid Documents, Training/ Demonstration on Online Inter-se Bidding etc., may contact M/s. C1 India Pvt Ltd, Udyog Vihar, Phase-II, Gulf Petrochem building, Building No. 301, Gurgaon, Haryana. Pin: 122015, E-mail ID : support@bankeauctions.com, Support Helpline Numbers : 124-4302020/21/22/23, 7291981124 / 1125 / 1126, Sales Enquiries : **Vinod Chauhan** Email : **delhi@c1india.com** Contact No: **+91 9813887931** and for any property related query may **contact Authorized Officer:** Mr. Samay Kochhar, Mobile No. 9971804797 Email Id: samay.kochhar@arthfc.com during the working hours from Monday to Saturday.
4. The interested bidder has to submit their Bid Documents [EMD (not below the Reserve Price) and required documents (mentioned in Point No.3)] on/ before. 06.05.2022upto 05:00 pm and after going through the Registering Process (One time) and generating User ID & Password of their own, shall be eligible for participating the e-Auction Process, subject to due verification (of the documents) and/ or approval of the Authorized Officer.
5. During the Online Inter-se Bidding, Bidder can improve their Bid Amount as per the 'Bid Increase Amount' (mentioned above) or its multiple and in case bid is placed during the last 5 minutes of the closing time of the e-Auction, the closing time will automatically get extended for 5 minutes (each time till the closure of e-Auction process), otherwise, it'll automatically get closed. The bidder who submits the highest bid amount (not below the Reserve Price) on the closure of the e-Auction Process shall be declared as a Successful Bidder by the Authorized Officer/ Secured Creditor, after required verification
6. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The Earnest Money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, within 24 hours of the acceptance of bid price by the Authorized Officer and the balance 75% of the sale price on or before 15th day of sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorized Officer. In case of default in payment by the successful bidder, the amount already deposited by the offer shall be liable to be forfeited and property shall be put to re-auction and the defaulting borrower shall have no claim/ right in respect of property/ amount.
7. The prospective qualified bidders may avail online training on e-Auction from M/s. C1 India Pvt. Ltd. prior to the date of e-Auction. Neither the Authorised Officer/ Bank nor M/s. C1 India Pvt. Ltd. shall be liable for any Internet Network problem and the interested bidders to ensure that they are technically well equipped for participating in the e-Auction event.
8. The purchaser shall bear the applicable stamp duties/ additional stamp duty/ transfer charges, fee etc. and also all the statutory/ non-statutory dues, taxes, rates, assessment charges, fees etc. owing to anybody.
9. The Authorised Officer is not bound to accept the highest offer and the Authorised Officer has the absolute right to accept or reject any or all offer(s) or adjourn/ postpone/ cancel the e-Auction without assigning any reason thereof.
10. The bidders are advised to go through the detailed Terms & Conditions of e-Auction available on the Web Portal of M/s. C1 India Pvt. Ltd., https://www.bankeauctions.com before submitting their bids and taking part in the e-Auction
11. The publication is subject to the force major clause.

Special Instructions:

Bidding in the last moment should be avoided in the bidders own interest as neither the ART Housing Finance (India) Limited nor Service provider will be responsible for any lapse/failure (Internet failure/power failure etc.). in order to ward-off such contingent situations bidders are requested to make all necessary arrangements / alternatives such as power supply back-up etc, so that they are able to circumvent such situation and are able to participate in the auction successfully.

STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower / co-borrowers are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned / sold and balance dues, if any, will be recovered with interest and cost.

Date : 07.04.2022
Place : AHEMDABAD, GUJARAT

Authorised Officer
ART Housing Finance (India) Limited

BANKS BOARD BUREAU
Banks Board Bureau
An Autonomous Body of Government of India

Extends the last date of submission of application for the positions of

Deputy Managing Director (Lending and Project Finance),
Deputy Managing Director (Chief Financial Officer) &
Deputy Managing Director (Chief Risk Officer)
of
National Bank for Financing Infrastructure and Development

With reference to Bureau's earlier advertisement dated March 22, 2022, inviting applications for the aforementioned three positions of DMD in NaBFID, it is informed that the Bureau extends the last date of submission of applications up to **5:00 pm on 22-Apr-2022.**
Further, it is clarified that, **the Cost Accountants are also eligible to apply** for the said positions. Other eligibility criteria, terms and conditions as per our earlier advertisements will remain the same.
For detailed eligibility terms and conditions for each of the DMD position, please see the advertisement on https://banksboardbureau.org.in/ under the "Vacancies and Recommendations" tab or on https://www.sidbi.in/en

Advertisement No. 53/2022
Government of India
Public Enterprises Selection Board
invites applications for the post of
Chairman and Managing Director
in
Cotton Corporation of India Limited (CCI)
Last date of receipt of applications in
PESB is by 1500 hours on
09th June, 2022
For details login to web site
http://www.pesb.gov.in

એરએશિયાએ મલેશિયા, થાઇલેંડને ભારત સાથે જોડતી સેવા શરૂ કરશે

પીટીઆઈ
નવી દિલ્હી, તા. ૬

એરએશિયાએ બુધવારે કહ્યું હતું કે તે આ મહિનાથી ભારતને મલેશિયા અને થાઇલેન્ડ સાથે જોડતી ફ્લાઇટ્સ ફરી શરૂ કરી રહ્યું છે.

કોરોનાવાયરસ-પ્રેરિત સસ્પેન્શનના બે વર્ષ પછી, ભારતે ૨૭ માર્ચે નિયમિત આંતરરાષ્ટ્રીય ફ્લાઇટ્સ ફરી શરૂ કરી હતી.

મલેશિયાની વિમાની કંપની એરએશિયાએ એક અખબારી યાદીમાં જણાવ્યું છે કે ભારત અને મલેશિયા વચ્ચેના છ માર્ગો પર ધીમે ધીમે ફ્લાઇટ્સ ફરી શરૂ થશે.

બેંગલુરુ-કુઆલાલંપુર અને ચેન્નાઈ-કુઆલાલંપુર રૂટ પર ફ્લાઇટ્સ ૧ એપ્રિલથી શરૂ થઈ હતી, જ્યારે તિરુચિરાપલ્લી-કુઆલાલંપુર રૂટ પર ફ્લાઇટ ૫ એપ્રિલથી શરૂ થઈ હતી, એમ તેમાં જણાવાયું હતું.

કોચી-કુઆલાલંપુર, કોલકાતા-કુઆલાલંપુર અને હૈદરાબાદ-કુઆલાલંપુર રૂટ પરની ફ્લાઇટ્સ અનુક્રમે ૧૮ એપ્રિલ, ૨૩ એપ્રિલ અને ૧ મેથી શરૂ થશે, એમ તેમાં નોંધવામાં આવ્યું છે.

મલેશિયન કેરિયરે જણાવ્યું હતું કે ભારત-થાઇલેન્ડના પાંચ માર્ગો પર ફ્લાઇટ્સ મે મહિનામાં શરૂ થશે.

તેમાં જણાવવામાં આવ્યું છે કે બેંગલુરુ-બેંગકોક, ચેન્નાઇ-બેંગકોક, કોલકાતા-બેંગકોક, કોચી-બેંગકોક અને જયપુર બેંગકોકમાં ફ્લાઇટ્સ અનુક્રમે ૪ મે, ૪ મે, ૨ મે, ૧ મે અને ૧ મેથી શરૂ થશે.

ડીસીએક્સ સિસ્ટમ્સે તેના આઇપીઓ માટે સેબી સમક્ષ દસ્તાવેજો રજૂ કર્યા

પીટીઆઇ
નવી દિલ્હી, તા. ૬

ઇલેક્ટ્રોનિક સબ-સિસ્ટમ્સ અને કેબલ હાર્નેસિસના ઉત્પાદન ક્ષેત્રે અગ્રણી કંપની ડીસીએક્સ સિસ્ટમ્સે ઇનિશિયલ પબ્લિક ઓફરિંગ (આઇપીઓ) થકી રૂ. ૬૦૦ કરોડ એકત્રિત કરવા માટે મૂડી બજાર નિયમનકારી સેબી સમક્ષ પ્રાથમિક દસ્તાવેજો રજૂ કર્યા છે.

આઇપીઓમાં રૂ. ૫૦૦ કરોડ સુધીના ઇક્વિટી શેરોના ફ્રેશ ઇશ્યૂઅન્સ અને પ્રમોટર્સ એનસીબીજી હોલ્ડિંગ્સ ઇન્ક અને વીએનજી ટેક્નોલોજી દ્વારા રૂ. ૧૦૦ કરોડના મૂલ્યના ઇક્વિટી શેરોના ઓફર ફોર સેલનો સમાવેશ થાય છે, એમ ડ્રાફ્ટ રેડ હેરિંગ પ્રોસ્પેક્ટસ (ડીઆરએચપી)ના આધારે જાણવા મળ્યું હતું.

આ ઉપરાંત કંપની રૂ. ૫૦ કરોડ સુધીના પ્રિ-આઇપીઓ પ્લેસમેન્ટ અંગે પણ વિચારણા કરી શકે છે. જો આવું પ્લેસમેન્ટ સંપન્ન થયું, તો ફ્રેશ ઇશ્યૂ થકી ઊભા થનારા ભંડોળની રકમ ઘટી જશે.

જાપાન ખાતેની મિત્સુઇ કંપની રિન્યૂ પાવરના પ્રોજેક્ટમાં હિસ્સો ખરીદશે

જાપાન ખાતેના જૂથ મિત્સુઇએ રિન્યૂ પાવરના ચોવીસ કલાક પુનઃપ્રાપ્ય ઊર્જા પ્રોજેક્ટમાં ૪૯ ટકા હિસ્સો લેવા સંમતિ દર્શાવી છે, એમ ભારતીય કંપનીએ બુધવારે જણાવ્યું હતું.

સોલાર એનર્જી કોર્પોરેશન ઓફ ઇન્ડિયા (એસઇસીઆઇ)ને વીજળી પૂરી પાડવા માટે ગયા વર્ષે રિન્યૂ પાવરે ૪૦૦ મેગાવોટના રાઉન્ડ-ધ-ક્લોક (આરટીસી) પીપીએ પર હસ્તાક્ષર કર્યા હતા. ૪૦૦ મેગાવોટના પીપીએ (પાવર પર્ચેઝ એગ્રીમેન્ટ) માટે કંપની ૧,૩૦૦ મેગાવોટ પુનઃપ્રાપ્ય ઊર્જા ક્ષમતા અને ૧૦૦ મેગાવોટ સુધીની બેટરી સ્ટોરેજ સ્થાપિત કરશે. રિન્યૂ પાવરે અગ્રણી વૈશ્વિક જનરલ ટ્રેડિંગ અને ઇન્વેસ્ટમેન્ટ કંપની મિત્સુઇ એન્ડ કંપની લિમિટેડ સાથે ભાગીદારીને આખરી ઓપ આપ્યો છે.

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